

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1120(ND)2018

COARM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2019**

**NAME OF THE COMPANY: M/s. Corporation Bank V/s. M/s. Clover
Forging & Machininh Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present for the Petitioner:	Mr. Tine Abraham, Advocate & Mr. Akshay Puri, Advocates Mr. Rohit Mehra, Advocate for RP			
------------------------------------	--	--	--	--

ORDER

CA-610/19 has been filed under Section 12(2) of the Insolvency & Bankruptcy Code praying for extension of the Resolution period by 90 days. It is submitted that the 180 days of the CIR period shall expire on 2nd June, 2019. In view of the same a decision has been taken by the CoC to seek extension of the CIR process. The said agenda was put up in the meeting of the CoC convened on 15th April, 2019. The said resolution has been approved by e voting by 100% of the voting power of the members.

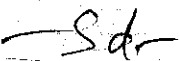
This application is duly supported by the affidavit of RP. It is being brought to notice of this Bench that the express of interest have been received from 4

(Ginni)


✓

parties, but the Resolution Plans have yet to be submitted by them. Keeping in view the stage of the Resolution as well as the decision of the CoC, this application is allowed. The CIR period is extended by another 90 days.

CA-610/2019 stands disposed off.



(V.K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)